

Sibojyoti Chakrabarti

ADVOCATE
HIGH COURT, CALCUTTA

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P.O. & P.S. Lake Town (Borat)
Kolkata - 700 089, West Bengal

Chamber :
7, Old Post Office Street
1st Floor, Room No - 14
Kolkata - 700 001, West Bengal

Date : 14.07.2026

To
The Registrar,
National Green Tribunal,
Eastern Zone Bench, Kolkata,
Finance Centre, 3rd Floor,
Block- III-B, Newtown,
Pin- 700157.

Re: MA No. 41/2025/ EZ
IN
OA No. 20 of 2025/ EZ
Baishakhi Bhowmik

...Applicant

Versus
State of West Bengal & Ors

....Respondents

Dear Sir,

Kindly find enclosed copy of the Police Report filed by the Officer-In-Charge, Ramnagar Police Station in connection with the above mentioned matter for your information, knowledge and necessary action.

The next date of the above matter has been fixed on 17.07.2026 for submitting report by Officer- In- Charge, Ramnagar Police Station.

Enclosed as above.

With Regards,

Yours Faithfully

Sibojyoti Chakrabarti
Advocate.
STATE OF WEST BENGAL

रा.ह.अ.क. कलकत्ता
NGT, EZ, KOLKATA
प्राप्ति सं. / Receipt No. NGT/EZ/KO/394
दिनांक / Date. 16/07/2026



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To
The Ld. Registrar
National Green Tribunal (NGT)
Eastern Zone Bench, Kolkata

(Through Ld. State Advocate, Sri Sibojyoti Chakrabarti, National Green Tribunal (NGT), Eastern Zone)

Sub: - Compliance Report Regarding Execution of Closure Order of Tara Bricks Field at Raichak under Ramnagar Police Station.

Ref: - Order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 05.05.2025 in connection with Original Application No. 20/2025/EZ; in the matter of Baishakhi Bhowmick & Anr. Vs The Member Secretary, WBPCB & Ors. Involving Tara Brick Field, connected with MA 41/2025/EZ and WPA(P) No. 546 of 2025 in the matter of Baishakhi Bhowmik Vs The State of West Bengal & Ors.

Sir,

It is respectfully submitted that a letter was received at Ramnagar PS from the Chief Engineer (Operation & Execution), West Bengal Pollution Control Board (WBPCB), regarding Tara Bricks Field situated at Raichak under the jurisdiction of Ramnagar PS. The said letter stated that an inspection of the brick kiln was conducted and the unit was inspected by the joint committee constituted by the Regional Officer, WBPCB, along with officials of the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, on 13.03.2025. It was further reported that stack monitoring of the unit was carried out on 25.03.2025 in compliance with the Order dated 12.02.2025 passed by the Hon'ble National Green Tribunal in O.A. No. 20/2025/EZ. The findings of the inspection and monitoring were communicated by the Board for necessary action in accordance with the provisions of the relevant environmental laws and the directions of the competent authority.

Upon receipt of the aforesaid letter issued by the West Bengal Pollution Control Board (WBPCB), necessary enquiries were conducted by Ramnagar PS regarding the status and operation of Tara Bricks Field situated at Raichak. During the course of enquiry, it was ascertained that a closure order had been issued by the competent authority. Accordingly, in compliance with WBPCB Memo No. 62(9)-20/WBPCB/ARO(38)/2025 dated 15.01.2026,

Accordingly a notice was duly served upon the proprietor of Tara Bricks Field on 22.04.2026 by Ramnagar PS, directing closure of the unit. The said closure order had been issued under the provisions of Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986. The proprietor was instructed to comply with the directions of the West Bengal Pollution Control Board and cease all operational activities.

Thereafter, in order to ensure effective implementation of the closure order, necessary communications were established with the Block Land and Land Reforms Officer (BL&LRO) and the Sub-Divisional Officer, Diamond Harbour. Simultaneously, correspondence was made with the Station Manager, WBSEDCL, Sarisha, requesting immediate disconnection of the electricity supply to Tara Bricks

Field in compliance with the directions of the competent authority. Pursuant to the said request, the competent officials of WBSEDCL took necessary action, and the electricity connection of Tara Bricks Field was subsequently disconnected by the Sarisha Electric Supply Office, thereby preventing any further operation of the brick kiln.

Subsequently, an e-mail was received from the BL&LRO Office on 08.06.2026, wherein it was informed that the closure of Tara Bricks Field would be carried out on 09.06.2026. In this regard, the BL&LRO authorities submitted a requisition vide BL&LRO memo no-MM/207/BL&LRO/DH II/2026 to Ramnagar PS on 09.06.2026 seeking necessary police assistance for the execution of the closure process of Tara bricks field. Vide Ramnagar PS GDE No. 368 Dt- 09.06.2025, upon receipt of the aforesaid requisition, necessary police assistance was provided by Ramnagar PS for execution of the assigned work. Accordingly, Officers and force from Ramnagar PS proceeded to the spot and accompanied the officials of the BL&LRO Office to Tara Bricks Field situated at Raichak vide Ramnagar PS GDE No- 369 Dt- 09.06.2026.

Thereafter, the officials of the BL&LRO Office conducted a closure operation at Tara Bricks Field on 09.06.2026. During the course of the operation, copies of the closure notice were affixed at prominent locations within the brick-field premises by the officials of the BL&LRO Office to ensure proper compliance. The entire operation was carried out peacefully, smoothly, and without any obstruction with the assistance of the police force provided by Ramnagar PS vide GDE No. 373 Dt- 09.06.2026. Therefore the Component authority submit a compliance report in C/W the order of the Hon'ble National Green Tribunal, Eastern Zone bench ,Kolkata vide OA No- 20/2025/EZ involving Tara Brick field , Mouza – Raychak, J.L No- 48, PS- Ramnagar. No untoward incident was reported during the execution of the closure proceedings, and the operation was completed successfully in accordance with the directions of the competent authority.

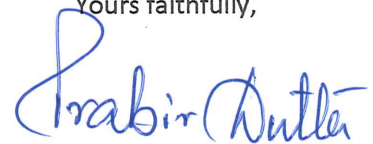
At present, Tara Bricks Field situated at Raichak remains closed and non-operational in compliance with the closure order issued by the competent authority. Enquiries conducted in this regard reveal that no brick manufacturing or allied activities are being carried out at the said unit. Thus, the closure order has been duly implemented, and the unit continues to remain shut as per the directions of the competent authority.

This is for your kind information.

Enclosed:-

- i. Closure order passed by WBPCB
- ii. Notice to Tara bricks field
- iii. Police assistance prayer
- iv. Compliance report by BL& LRO
- v. Power disconnect intimation

Yours faithfully,



I/C Ramnagar PS

Diamond Harbour Police District

South 24 Parganas

Inspector In Charge
Ramnagar Police Station
D H Police District



LiFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph.: 033 2202-3000, Fax : 033 2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. : 474 - 3L/WPB-B(I) 2025

Date: 17 /04/2026

To

(i) The Director(HR),
WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata- 700091

✓(ii) The Officer-in Charge,
Ramnagar Police Station, Sector- IV, P.O.- Kalatalahat,
Dist.- South 24 Pgnos., Pin- 743504

Sub: M.A. 41/2025/EZ in O.A. 20/2025/EZ (*Baisakhi Bhowmik and Anr. Vs The Member Secretary, WBPCB & Ors.*)

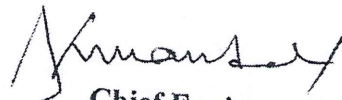
Sir,

In connection with M.A. 41/2025/EZ in O.A. 20/2025/EZ (*Baisakhi Bhowmik and Anr. Vs The Member Secretary, WBPCB & Ors.*), which is pending before the Hon'ble National Green Tribunal, Eastern Bench, the State Board issued closure order with disconnection of electricity to M/s. Tara Bricks, Prop.- Smt. Munmun Ghosh, located at Vill.- Raichak, P.O.- Maheshwera, P.S.- Ramnagar, Dist.- South 24 pgnos., Pin- 743368, for violating environmental norms, vide Memo dated 15.01.2026(photocopy enclosed).

However, it is learnt that the order of closure and disconnection of electricity has not been executed till date.

So, you are kindly requested to take necessary action to enforce the order immediately. An intimation of compliance may be sent to this office at the earliest.

Encl:As stated


17.04.2026
Chief Engineer (O&E)
WBPCB



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Parihash Bhawan, 10A, Block LA, Sector III, Bidhannagar
Kolkata 700 106, Ph. No.: 033-2202-3000
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

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-20/WBPCB/ARO(38)/2025

Date: /01/2026

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. Tara Bricks, Prop. Smt. Munmun Ghosh (hereinafter referred to as the unit) located at Vill.-Raichak, P.O.-Maheshwera, P.S.-Ramnagar, Dist.-South 24 Pgs., Pin-743368 is engaged in manufacturing of Red Brick.

AND WHEREAS, the unit was inspected by the joint committee constituted by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench on 13.03.2025 along with stack monitoring on 25.03.2025 in compliance of Order of Hon'ble NGT dated 12.02.2025 in the matter O.A. No. 20/2025/EZ. During inspection the unit was in operation. Design of brick kiln is Zig Zag with FD fan. Stack monitoring was conducted and concentration of PM was found 3.40 mg/Nm^3 which is below the permissible standard of 250 mg/Nm^3 . There is a source of spreading of dust from brick kiln when raw brick is covered with loose particle as an insulation, which may be spread in the nearby area. Neither multi-layer green belt of 10 meters width nor 3m high wall was constructed by the unit along the periphery of the brick kiln to restrict spreading of dust from the brick kiln.

AND WHEREAS, the unit is located very close to the bank of river Ganga. Hotel cum residential house of the complainant is within 100 metres from the unit. A primary school also exists within 100 metres.

AND WHEREAS, the unit was called for a hearing on 20.06.2025 at the Head Office of the West Bengal Pollution Control Board (hereinafter referred to as the State Board). Smt. Munmun Ghosh, owner of the unit appeared in the hearing and submitted that last CTO of the State Board was valid upto 31.03.2010. She mentioned that they had applied for renewal of CTO in the year 2017 along with requisite fees for the period 2016-2021 amounting to Rs. 7600/-. She also mentioned that the brick field has been operating since 1982, but they have purchased the unit in 2007. She admitted that presently they have no valid CTO of the State Board. She stated that the brick field was not operating for the year 2021-2022, 2022-2023 & 2023-2024 due to family problem. The unit had submitted the following documents :-

- Last valid Consent to Operate (valid upto 31.03.2010) of the State Board.
- Copy of application for CTO in 2017 along with 5 years fees.
- Papers regarding non-operation of the brick field for the year 2021-2022, 2022-2023 & 2023-2024 as claimed by the unit.

AND WHEREAS, the unit had applied online for renewal of CTO on 19.06.2025, but the said application was auto-rejected due to non-submission of relevant documents as sought for by the State Board.

AND WHEREAS, the unit has submitted document showing that earlier the unit had submitted pollution cost of Rs.1,00,000/- on 15.06.2016 as per the Hon'ble NGT order dated 18.04.2016.

NOW THEREFORE, considering the above, M/s. Tara Bricks, Prop. Smt. Munmun Ghosh located at Vill.-Raichak, P.O.-Maheshwera, P.S.-Ramnagar, Dist.-South 24 Pgs., Pin-743368 is hereby closed by the State Board with immediate effect for operating without valid Consent to Operate of the State Board.

That, the unit shall submit a penalty amounting to Rs. 1,00,000/- (Rupees one lakh) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of WEST BENGAL POLLUTION CONTROL BOARD payable at Kolkata for operating the brick kiln violating the environmental norms, in line with the order of Hon'ble NGT.

The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSEDCL is requested to take necessary steps for disconnection of electricity of the unit immediately.

The closure order will take immediate effect and the Officer-in-Charge, Ramnagar Police Station directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Ramnagar Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB is requested to oversee the compliance of Board's direction and also to take necessary steps for proper execution of the closure order against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

Chief Engineer

(Operation & Execution)

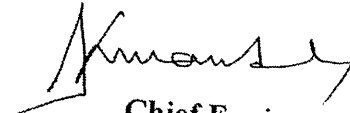
West Bengal Pollution Control Board

Date: 15/01/2026

Memo No. 62(9) -20/WBPCB/ARO(38)/2025

Copy forwarded for information and necessary action to:-

1. M/s. Tara Bricks, Prop. Smt. Munmun Ghosh, Vill.-Raichak, P.O.-Maheshwera, P.S.-Ramnagar, Dist.-South 24 Pgs., Pin-743368
2. P.S. to the Hon'ble Minister of State (Independent charge), Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Additional District Magistrate & District Land & Land Reforms Officer, South 24 Parganas, New Treasury Building (8th & 9th Floor), Alipore, Kolkata-700 027
5. The Superintendent of Police, Diamond Harbour Police District, Opposite Bharat Sevasram Sangha Hospital, P.O.-Pailan Hat, P.S.-Bishnupur, Kolkata - 700104
6. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
7. The Chief Engineer, Planning & EIM Cell, WBPCB
8. The Senior Law Officer, WBPCB
- ✓ 9. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
10. The Sr. Environmental Engineer & In-charge, Alipore Regional Office, WBPCB
11. The Finance & Accounts Manager, WBPCB
12. T.A. to the Member Secretary, WBPCB
13. P.A. to the Chairman, WBPCB
14. The Officer-in-Charge, Ramnagar Police Station, Sector-IV, P.O.-Kalatalahat, Dist.-South 24 Parganas Pin-743504
15. Technical Cell, WBPCB for updating the website
16. Environment Officer- Communication, WBPCB - for circulation through float file
17. Guard file of O & E Cell

 15.01.2026

Chief Engineer

(Operation & Execution)

West Bengal Pollution Control Board

Compliance report against NGT/OA-20/2025

BL&LRO Diamond Harbour II <bllrodh2@gmail.com>

To: ADM AND DL &LRO SOUTH 24-PGS <dllro.s24pgs@gmail.com>

Cc: SDO Diamond Harbour <sdo.diamond.harbour@gmail.com>, sdllrodhr <sdllrodhr@gmail.com>, BDO DIAMOND HARBOUR 2 <bdodh2@gmail.com>, Ramnagar Police Station DDH <icramnagarpss24pgs@gmail.com>

Thu, Jun 11, 2026 at 3:56 PM

Sir,

Regarding subject mentioned above, kindly find the attachment.

Regards,

--- Sd/ ---

Block Land & Land Reforms Officer
Diamond Harbour II, South 24 Parganas

→ Tara Brick Field.pdf
2101K

GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
DIAMOND HARBOUR II, SOUTH 24 PARGANAS

e-Mail ID: blhro@wb.gov.in

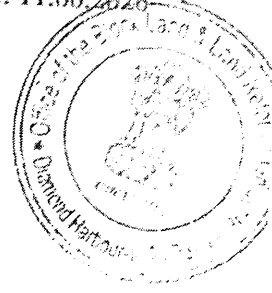
পশ্চিমবঙ্গ সরকার
ভূমি ও ভূমি সংস্কার আধিকারিকের কার্যালয়
ডায়মন্ড হারবার ২, দক্ষিণ ২৪ পরগণা

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Memo No. : 244/BL&LRO/DH II/2026

Date: 11.06.2026

The Additional District Magistrate &
District Land & Land Reforms Officer,
South 24 Parganas,
New Treasury Building, Alipore, Kolkata - 700027.



(Through Proper Channel)

Sub: Submission of Compliance Report in connection with the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 05.05.2025 in OA No. 20/2025/EZ. involving Tara Brick Field, Mouza-Raichak, J.L. No. 48, P.S.- Ramnagar, South 24 Parganas.

Ref: Your Memo No. 60/1200/NGT/OA 20/2025, dated: 07/05/2025.

Sir,

In reference to the above, I respectfully submit that immediate and requisite steps have been undertaken by this office for compliance with the directions of the Hon'ble National Green Tribunal and subsequent instructions issued by your good office.

In pursuance thereof, the existing electricity connection of the concerned brick-field, standing in the name of the brick-field owner/proprietor, has been taken up with the competent authority of WBSEDCL and necessary action towards disconnection of the electricity supply has been effected.

Further, a joint field operation was conducted on 09th June, 2026 by the officials of this office along with a team from Ramnagar Police Station at the site of the brick-field. During the said operation, closure notices were served upon the brick-field owners/representatives present at the site. Simultaneously, copies of the closure notice were affixed at prominent locations throughout the concerned vested land area in the presence of the representatives of the brick-field authority and local witnesses.

During the inspection, it was observed that activities directly related to the operation and manufacture of bricks had been stopped. However, a quantity of previously manufactured brick stock was found lying at the site and the same appeared to be under gradual clearance and disposal.

The proprietors and representatives present were categorically instructed and warned not to engage in any further brick-field operation, earth excavation, manufacturing activity, or any allied activity in violation of the orders of the Hon'ble Tribunal and applicable statutory provisions. They were further informed that any deviation from the directions already communicated would attract appropriate legal action under the relevant laws and court directions.

The entire operation was conducted peacefully in the presence of local inhabitants, representatives of the concerned brick-field and police personnel. Upon completion of the aforesaid actions and after ensuring compliance to the extent possible at the site, the joint operation was concluded.

This is submitted for your kind information and record as compliance of the directions communicated by your office.

Yours faithfully,

Encl: Photographs as stated.
Place: Sarisha

Block Land & Land Reforms Officer, WBLRS
Diamond Harbour - Assistant Director & Diamond Harbour-II



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GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
DIAMOND HARBOUR II, SOUTH 24 PARGANAS

e-Mail ID: blbroadh2@gmail.com

দক্ষিণবঙ্গ সরকার
ভূমি ও ভূমি সংস্কার আধিকারিকের কার্যালয়
ডায়মন্ড হারবার ২, দক্ষিণ ২৪ পরগণা

Memo No. : 244 (4) /BL&LRO/DH II/2026

Date: 11.06.2026

Copy forwarded for information to:

- 1) The Sub-Divisional Officer, Diamond Harbour,
- 2) The Sub-Divisional Land & Land Reforms Officer, Diamond Harbour,
- 3) The Block Development Officer, Diamond Harbour-II,
- 4) The I.C., Ramnagar Police Station.

C. 11/6/26
Block Land & Land Reforms Office
Diamond Harbour-II, Dist.- South 24 Parga
Assistant Director, WBLRS
&
B.L & L.R.O. Diamond Harbour-II
South 24 Parga

(86)

Government of West Bengal
Office of the Additional District Magistrate
District Land & Land Reforms Officer, South 24 Parganas
New Treasury Building (8th & 9th Floor)
Alipore, Kolkata-700027

Memo no. 60/ 1200 /NGT/OA20/2025

Date: 07/05/2025

To

1. The Sub Divisional Officer
Diamond Harbour
South 24 Parganas
2. Block Development Officer
Diamond Harbour II
South 24 Parganas
3. The Block Land and Land Reforms Officer
Diamond Harbour II
South 24 Parganas
4. The Inspector in Charge
Ramnagar P.S
Diamond Harbour Police District
South 24 Parganas

Sub: Compliance of the order of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 05.05.2025 i.e.w. OA No. 20/2025/EZ in the matter of Baisakhi Bhowmik & Anr. -Vs- The Member Secretary, WBPCB & Ors. involving Tara Brick Field, connected with MA 41/2025/EZ and WPA(P) No. 546 of 2025 in the matter of Baisakhi Bhowmik -Vs- The State of West Bengal & Ors.

Ref: 1. Memo no. 88/9356(3)/R/25 dated 18/12/2025
2. Memo no. 60/NGT/R/25 dated 06/11/2025

In connection with the above mentioned subject and reference you are hereby requested to close the 'Tara brickfield' to comply the solemn order dated 05.05.2025 of the Hon'ble tribunal passed in the matter of Baisakhi Bhowmik & Anr. -Vs- The Member Secretary, WBPCB & Ors being OA case no. 20/2025/EZ and send a compliance report within 15 days from receiving of the communication.

Enclosed: As stated


Additional District Magistrate

And

District Land and Land Reforms Officer
South 24 Parganas

Memo no. 60/ 1200(1) /NGT/OA20/2025

Date: 07/05/2025

Copy forwarded to C.A to District Magistrate, South 24 Parganas


Additional District Magistrate

And

District Land and Land Reforms Officer
South 24 Parganas



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Government of West Bengal
Office of the Additional District Magistrate and
District Land & Land Reforms Officer, South 24 Parganas
New Treasury Building (8th & 9th Floor)
Alipore, Kolkata-700027

Memo No. 88/9356 (3) / R/25

Date: 18/12/25

To,

- 1) The Sub-Divisional Officer,
Diamond Harbour.
- 2) The BL&LRO,
Diamond Harbour II.
- 3) The Inspector-in-Charge,
Ramnagar,
South 24 Parganas.

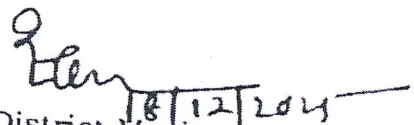
Sub: Compliance of the order of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dtd. 05.05.2025 i.c.w. OA No. 20/2025/EZ in the matter of Baisakhi Bhowmik & Anr. -Vs- The Member Secretary, WBPCB & Ors. involving Tara Brick Field, connected with WPA(P) No. 546 of 2025 in the matter of Baisakhi Bhowmik -Vs- The State of West Bengal & Ors.

Enclosed please find herewith the order of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dtd. 05.05.2025 i.c.w. OA No. 20/2025/EZ in the matter of Baisakhi Bhowmik & Anr. -Vs- The Member Secretary, WBPCB & Ors. involving Tara Brick Field, which is self-explanatory.

It is worth mentioning here that a Public Interest Litigation being WPA(P) No. 546 of 2025 in the matter of Baisakhi Bhowmik -Vs- The State of West Bengal & Ors. has been filed alleging non-compliance of the esteemed order of Hon'ble National Green Tribunal dtd. 05.05.2025 i.c.w. OA No. 20/2025/EZ.

You are requested to adhere strictly to the order of Hon'ble National Green Tribunal dtd. 05.05.2025 i.c.w. OA No. 20/2025/EZ and send a compliance report to this end within one(01) week.

Encl: As stated above


18/12/25
Additional District Magistrate
And
District Land & Land Reforms Officer
South 24 Parganas

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.20/2025/EZ

Baisakhi Bhowmik & Anr.

Applicant(s)

Versus

The Member Secretary, West
Bengal Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 05.05.2025

Date of uploading: 13.05.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Baisakhi Bhowmik, in person

For Respondent(s): Mr. Dipanjan Ghosh, Adv. for R-1,
Mr. Sibojyoti Chakrabarti, Adv. for R-2,3,4,6 & 7,
Mr. Samrat Sen, Sr. Adv. for R-8,9 & 10 (in Virtual Mode)

ORDER

1. Ms. Baishakhi Bhowmik, the Applicant is present in person.
2. Rejoinder affidavit dated 02.05.2025 has been filed by the Applicant ;
the same is taken on record.
3. Mr. Samrat Sen, learned Senior Counsel appearing (in Virtual Mode) for the Respondent Nos.8, 9 and 10 states that in view of the Inspection Report, counter affidavit on behalf of the Respondent Nos.8, 9 and 10 would not be necessary and the matter may be disposed of in accordance with law.

***(Final order of the said case will be uploaded in NGT website
by separate sheets of paper)***

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

May 05, 2025,
Original Application No.20/2025/EZ
SKB



Government of West Bengal
Office of the Additional District Magistrate
District Land & Land Reforms Officer, South 24 Parganas
New Treasury Building (8th & 9th Floor)
Alipore, Kolkata-700027

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Docket No.
To Date: 09
The BLR
Sari

Memo No. 60/NGT/R/25

Date: 6/11/25

To,
The Block Land and Land Reforms Officer,
Diamond Harbour-II,
South 24 Parganas.

Sub: Complaint of Smt. Baisakhi Bhowmik regarding non-compliance of
the closure notice, issued to Tara Brick Field

Ref: Order of the Hon'ble Green Tribunal in OA No. 20/2025/EZ

Sending herewith the complaint of Smt. Baisakhi Bhowmik regarding
non-compliance of the closure notice, issued by the BL&LRO to Tara Brick
Field, which is self-explanatory.

He is requested to enquire into the matter and send an action taken
report to this end at the earliest.

Enclo: As stated above


Additional District Magistrate
And
District Land & Land Reforms Officer
South 24 Parganas

Docket No. 014386

To Date: 09/10/25

07-10-2025



The BL & LRO

Sarisha, D H Block -II

Sarisha, PIN-743368

Sub- Information of the Order of NGT-EZ OA No 20/2025/EZ.

o/c NGT
2 Please go

Sir,

I filed an application in the NGT/EZ vide application no OA-20/2025/EZ to stop pollution in the area by illegal Brick field Tara Brick Field. Hon'ble EZ bench passed an order on 05.05.2025 uploaded on 13.05.2025. Where page-7 and para-3 states that the proprietor of Tara Bricks illegally occupied having L R Plots Nos. 8,9,10 and 8/572 under Khation No .1. Hence the committee has advised the concerned BL & LRO to send closure notice to restrict the illegal operation. Accordingly, you send a closure notice issued vide your order dated 05.05.2025 to Tara Brick. This for Information that this illegal Brick field has been going on since 1982 with the illegal silent support of the administration. The same tradition is going on. Several times reported you with photograph that the said illegal Brick field is still operating.

This for your further Information that the said illegal Tara Brick Field is started collection of earth from 22nd September,2025 for operating the said illegal Brick Field for 25-26 yr.

Enclose photograph.

1. Employed people in my premises illegally
2. Collection of earth.

This is for your Information.

Thanking you

Baisakhi Bhowmik.

Baisakhi Bhowmik

Village Roychak PO. Maheshwara

South 24 parganas Pin-743368

Ph -9433455545 Email- baisakhibhowmik03@gmail.com

(Applicant of OA No 20/2025/EZ.)

Copy to

✓ 1) DM [LR] South 24 pgs

Alipore, Kolkata 700 027 West Bengal.

2)The Chairman, pollution Control Board, Paribesh Bhaban,
10 A, Block-LA, Sector-III, Kolkata-700106.

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3)The Anchal Pradhan
Noorpur Gram/Anchal Panchayet, Vill- Dewantala, P.O- Maheswara,
P.S-Ramnagar, South 24 Pgs.PIN-743368. WB

4)The Assistant Superintendent of Police, Diamond Harbour
South 24 parganas. DH. PIN 743331

5)The Inspector In Charge of Police,
Ramnagar Police Station, Ramnagar,
South 24 parganas PIN-743368.



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

93

Original Application No.20/2025/EZ

IN THE MATTER OF:**1. Baisakhi Bhowmik**

Daughter of Tarapada Bhowmik
Age 38 years,
Residing at, 92, Nafar Chandra Das Road,
Kolkata - 700034

2. Tarapada Bhowmik

S/o Late Pulin Chandra Bhowmik,
Vill - Roychak, P.O. - Maheswara,
P.S. - Ramnagar, Dist - South 24 Parganas,
Pin - 743368
West Bengal

.... Applicant(s)

*Versus***1. The Member Secretary**

of West Bengal Pollution Control Board,
Paribesh Bhaban, 10A, Block-LA, Sector-III,
Bidhannagar
Kolkata - 700106

2. Principal Secretary

L&LR Department,
Government of West Bengal,
Nabanna,
Howrah - 711 202

3. The District Magistrate, South 24 Parganas,

Alipore,
Kolkata - 700027,
West Bengal

4. The B.L & L.R.O, Diamond Harbour Block-II

Sarisha,
South 24 Parganas,
Pin - 743368,
West Bengal

5. The Anchal Pradhan, Noorpoor Anchal/Gram Panchayat,

Vill - Dewantala,,
P.O. - Maheswara,
P.S. - Ramnagar, South 24 Parganas,
Pin - 743368,
West Bengal

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6. **The Assistant Superintendent of Police, Diamond Harbour**
South 24 Parganas,
Pin - 743331.

7. **The Inspector in Charge of Police,**
Ramnagar Police Station,
Ramnagar,
South 24 Parganas,
Pin - 743368

8. **TARA BRICK FIELD**
Through Proprietor Satyabrata Ghosh
Situated at Vill - Roychak,
P.O. - Maheswara, P.S. - Ramnagar,
Dist - South 24 Parganas,
Pin - 743368,
West Bengal

9. **Satyabrata Ghosh**
Proprietor of Tara Brick Field,
S/o Late Ganesh Chandra Ghosh,
Residing at Vill - Granth Bangla High School,
P.O. - Bata Nagar,
P.S. - Maheshtala,
South 24 Parganas,
Pin - 700141, West Bengal

10. **Moonmoon Ghosh**
W/o Satya Brata Ghosh,
Related with Tara Bricks
Residing at Vill - Granth Bangla High School,
P.O. - Bata Nagar,
P.S. - Maheshtala,
South 24 Parganas,
Pin - 700141, West Bengal

.... Respondent(s)

Date of hearing: 05.05.2025
Date of uploading: 13.05.2025

CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER

For Applicant(s) : Ms. Baisakhi Bhowmik, in person

For Respondent(s): Mr. Dipanjan Ghosh, Adv. for R-1,
Mr. Sibojyoti Chakrabarti, Adv. for R-2,3,4,6 & 7,
Mr. Samrat Sen, Sr. Adv. for R-8,9 & 10 (in Virtual Mode)

ORDER

1. The two Applicants of the present Original Application are seeking a direction to restrain the Respondent Nos.8 and 9 from operating the brick-kiln alleged to be situated in Mouza Roychak, L.R.



95

GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
আধিকারিকের কার্য
DIAMOND HARBOUR II, SOUTH 24 PARGANAS
দায়মন্ড

পশ্চিমবঙ্গ সরকার
ভূমি ও ভূমি সংস্কার
ডায়মন্ড হারবার ২, দক্ষিণ ২৪

e-Mail ID: bllrodh2@gmail.com

Memo No. : MM/184/BL&LRO/DH II/2026
09.06.2026

Date: 09.06.2026

To,
The Inspector-in-Charge,
Ramnagar Police Station,
South 24 Parganas;

Sub: Request for necessary police assistance for compliance of the Hon'ble NGT Order regarding closure of Tara brick field.

Sir,

With reference to the Order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 05.05.2025 in connection with Original Application No. 20/2025/EZ; in the matter of Baishakhi Bhowmick & Anr. Vs The Member Secretary, WBPCB & Ors. Involving Tara Brick Field, connected with MA 41/2025/EZ and WPA(P) No. 546 of 2025 in the matter of Baishakhi Bhowmik Vs The State of West Bengal & Ors.,

And, subsequent correspondence issued by the Additional District Magistrate & District Land & Land Reforms Officer, South 24 Parganas, vide his Memo No. 60/1200/NGT/OA20/2025, dated :07/05/2026, regarding compliance of the said order, this is to state that the time frame for execution of the Tribunal's direction, i.e. closure of Tara Brick Field, Raichak in the presence of the four designated authorities, has been extended up to 15 (fifteen) days from the date of receipt of the said communication.

In view of the stipulated time frame and the urgency involved in compliance of the Hon'ble Tribunal's order, the undersigned considers it necessary to request you to provide sufficient police personnel and necessary security arrangements to facilitate the said Closing procedures of the existing structures and removal of remnants, if any, including old stocks, scraps and dismantling of existing power sources and allied installations at the site.

The undersigned would remain highly obliged if adequate police assistance and logistical support are arranged for completion of the aforesaid works within the prescribed period. You are also requested to kindly communicate your earliest possible availability and necessary arrangements in this regard for proper coordination of the compliance proceedings.
Awaiting your early response.

Thanking you,

09/6/26
Assistant District Magistrate
Diamond Harbour II, South 24 Parganas

Block Land & Land Reforms Officer-II
Diamond Harbour-II, District South 24 Parganas.



NOTICE FOR CLOSURE OF UNIT

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To,
Smt. Munmun Ghosh
The Proprietor
[M/S Tara Bricks]
Of Raichak, PO- Maheswara,
PS- Ramnagar, Dist- South 24 Parganas.

Subject: Immediate Closure of Unit as per Direction of WBPCB.

Whereas, a closure order has been issued by the West Bengal Pollution Control Board (WBPCB) vide Memo No. 62(9)-20/WBPCB/ARO(38)/2025 dated 15/01/2026, under the provisions of Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.

And whereas, the said order has directed immediate closure of your unit for non-compliance with environmental norms.

Further, it is to inform you that this Police Station has been instructed to execute the closure order and ensure strict compliance in accordance with the directions of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999.

You are hereby directed to cease all operations of the aforesaid unit with immediate effect upon receipt of this notice.

This notice is issued for strict compliance.

Enclosure:-

1. Copy of closure order of WBPCB

Received
Munmun Ghosh
22.4.2026

Submitted,


Inspector in Charge
Ramnagar Police Station
Diamond Harbour PD
South 24 Parganas.
Inspector in Charge
Ramnagar Police Station
DH Police District

97

Re: EXTERNAL: Requesting Disconnection of Power Supply to Tara Brick Field.

Sat, May 30, 2026 at 5:46 PM

SM Sarisha <SM.Sarisha@wbsedcl.in>
To: Ramnagar Police Station DDH <icramnagarps24pgs@gmail.com>
Cc: ADM AND DL & LRO SOUTH 24-PGS <dlro.s24pgs@gmail.com>, SDO Diamond Harbour <sdo.diamond.harbour@gmail.com>, sdllrodhr <sdllrodhr@gmail.com>, BDO DIAMOND HARBOUR 2 <bdodh2@gmail.com>, BL&LRO Diamond Harbour II <bllrodh2@gmail.com>, DM Diamondharbour <dm.diamondharbour@wbsedcl.in>, HRA Diamond Harbour <hra.diamondharbourdiv@wbsedcl.in>

Sir,

With reference to the trail mail, the undersigned would like to inform you that, the said disconnection of power supply to Tara Buck Field as instructed, will be effected on 01.06.2026 at around 3 PM.

Hence you are hereby asked to provide adequate police assistance accordingly on the said date and time to maintain law and order in the locality.

This is for your information and taking necessary action please.

SD/-

(Krishanu Naskar)

A.E. & Station Manager,
Sarisha CCC,
WBSSEDCL

From: BL&LRO Diamond Harbour II <bllrodh2@gmail.com>
Sent: Thursday, May 14, 2026 1:35:29 PM
To: SM Sarisha <SM.Sarisha@wbsedcl.in>
Cc: ADM AND DL & LRO SOUTH 24-PGS <dlro.s24pgs@gmail.com>; SDO Diamond Harbour <sdo.diamond.harbour@gmail.com>; sdllrodhr <sdllrodhr@gmail.com>; BDO DIAMOND HARBOUR 2 <bdodh2@gmail.com>; Ramnagar Police Station DDH <icramnagarps24pgs@gmail.com>
Subject: EXTERNAL: Requesting Disconnection of Power Supply to Tara Brick Field.

You don't often get email from bllrodh2@gmail.com. Learn why this is important

Cyber Security Warning: This email is originated from an external sender. Do not click links or open attachments unless you recognize the sender and know that the content is safe.

Sir,

Regarding subject mentioned above, kindly find the attachment.

-- Sd/ --

Block Land & Land Reforms Officer
Diamond Harbour II, South 24 Parganas

SM Sarisha <SM.Sarisha@wbsedcl.in>
To: BL&LRO Diamond Harbour II <bllrodh2@gmail.com>
Cc: ADM AND DL & LRO SOUTH 24-PGS <dlro.s24pgs@gmail.com>, SDO Diamond Harbour <sdo.diamond.harbour@gmail.com>, sdllrodhr <sdllrodhr@gmail.com>, BDO DIAMOND HARBOUR 2 <bdodh2@gmail.com>, Ramnagar Police Station DDH <icramnagarps24pgs@gmail.com>, HRA Diamond Harbour <hra.diamondharbourdiv@wbsedcl.in>, DM Diamondharbour <dm.diamondharbour@wbsedcl.in>

Tue, Jun 2, 2026 at 7:40 AM

Sir,

With reference to trail mail, the undersigned would like to inform you that, the electricity service connection of Tara Bricks Field, Prop. Munmun Ghosh vide Consumer ID : 104988358, Meter No. IT015129 has been disconnected and dismantled on 01.06.2026.

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SPEED POST

To

The Registrar,
National Green Tribunal,
Eastern Zone Bench, Kolkata,
(Mothers Max Museum Building)
Finance Centre, 3rd Floor,
Block - (D) - B, New Town,
Kolkata - 700 157.
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From:
Sibojyoti Chakraborty
Advocate